NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.32/(MAH)/2015 C.A. No. 135/2015

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.08.2017

NAME OF THE PARTIES:

Mr. Suyash Traders

V/s.

M/s. Maneklal Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

Goway Joshi Senior Counsel Anosh Sequeira Counsel Kalpesh Menta, Advocate Monsi Shah, Advocate 1/b M/s. Pravin Menta and Mithi & Co.

Adv. for Petitioners

Mansi. R. Shah

Paratik Sakseria counsel Nauring Shah counsel Pornam (nandharare. Advocate

Paeka My

ilb Veena Advani

Adv. for Respondent No. 2

Mayank Bagla Counsel ilb m/s. Vimadalal & Co. Adv. for Respondent No. 3.

Jamites

Contdon., 2..

ORDER

C.A. No. 135/2015 IN T.C.P. No. 32/58,59,397-378/CLB/MB/MAH/2015

- 1. The Learned Representatives of both the sides are present.
- 2. For want of time by the Order of the Bench the matter is adjourned to 18.09.2017 at 2.30 P.M.
- 3. If the Arguments are not completed, then the matter will be adjourned to 19.09.2017 at 2.30 P.M.
- Directions given in the Order dated 3rd October, 2016 in respect of continuation of CLB Order dated 16th April, 2015 shall remain as it is unaltered, till the next date of hearing.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 14.08.2017 Sd/-

M.K. Shrawat Member (Judicial)